

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 511/2022**

Chandrashekhar Khawade **Applicant**
Versus
State of Jharkhand & Ors **Respondents**

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Filed by:-

**ANOOP KUMAR MEHTA
ADVOCATE FOR RESPONDENT NO. 4
349A, Road No. 4,
Ashok Nagar, Ranchi – 834002
Mob. No. 9431175689
E-mail : anoopmehta59@gmail.com**



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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 511/2022

Chandrashekhar Khawade

....Applicant

Versus

State of Jharkhand & Ors

....Respondents

COUNTER AFFIDAVIT ON BEHALF OF

RESPONDENT NO. 4

I, Shiv Chhawchharia, aged 47 years, Son of Late Om Prakash Chhawchharia, Resident of Brij Bihari Lane, Domassi, Deoghar, PO & PS - Deoghar, Dist. - Deoghar, Jharkhand, PIN - 814112, do hereby solemnly state and affirm as follows:-

1. That I am the Proprietor of M/s Sita Ram Soap Works (SITCO) and as such acquainted with the facts and circumstances of the case.
2. That Notice issued by this Hon'ble Tribunal on 22.03.2023 has been received by me on 28.03.2023.
3. That I have myself gone through the contents of the Notice, the order dated 15.03.2023 passed by this

Through:-
Advocate Khawade
E No. 602/84
25/4/23

CIAI-7
Annex 8-19
Pay 06/4/23

✓

Hon'ble Tribunal and the documents annexed therewith and have understood the same.

4. That at the very outset this Respondent states that Sita Ram Soap Works (SITCO) has stopped the manufacture of soap as per the order issued by the Regional Officer, Dumka, JSPCB vide his Order dated 16.01.2023. There has been no manufacture of soap by operating the manufacturing unit after 16.01.2023. It is incorrect on the part of the Applicant to state that Project Proponent is still illegally running /operating in violation of the stoppage order.
5. That I say that the Respondent No. 4 before the order of stoppage dated 16.01.2023 was engaged in the business of manufacture of soap for washing clothes. Manufacture of soap had commenced in the works of the Petitioner about 85 years ago since 10.10.1937 through locally available vegetable oils.

The process of soap making in the works of Respondent No. 4 had been simple. Different types of vegetable oils were taken in pan and then heated by using coal. Upon heating of oil for approximately 4

hrs, the optimum temperature of 75 Degree Celsius is reached. Once oil got heated Caustic Soda was added, which upon chemical reaction, formed soap. Soap so made was allowed to settle in slow heat. Soap so formed was then allowed to cool for about 6 hrs. Thereafter, semi solid soap was taken out and poured in small pan and mixed with powder for bonding and then added with silicate for volume/filler. The mixture was then poured into frames and allowed to solidify. The solidified soap was thereafter cut, stamped and packed by hand for sale in nearby shops of small towns/villages.

6. That the works of the Respondent No. 4 is a Micro Enterprise registered under the Micro, Small and Medium Enterprises Development Act, 2006. The number of employees working for Respondent No. 4 are 16 of which one employee is the Manager and another employee is Supervisor. 7 Employees are the workmen engaged in the works along with 1 Helper. 3 employees work as salesmen for sale of SITCO Soap. There are 3 drivers who take the transport van from

the factory to different shops/outlets along with the salesmen to sell soap in nearby towns/villages.

Photocopy of list of employees of Respondent No. 4 is annexed and marked as Annexure - A

7. That the Respondent No. 4 has a valid license under the Factories Act valid upto 31.12.2030. The Unit of the Respondent is also registered as an SSI Unit bearing No. 3300 dated 30.11.1981 and the Unit has UDYAM Registration Certificate as a Micro Enterprise.

Photocopy of Factory License, SSI Registration and UDYAM Registration Certificate are annexed and marked as Annexure – B Series.

8. That the Respondent states that the Unit was being regularly issued Consent to Operate Order by the Jharkhand State Pollution Control Board (JSPCB). The last of the series of CTO was issued to this Respondent bearing Ref. No. JSPCB/RO/DMK/CTO-11729319/2022/9 dated 10.1.2022.

Photocopy of CTO dated 10.01.2022 is annexed and marked as Annexure - C

9. That the Respondent No. 4 applied for renewal of CTO prior to its expiry. However, the Regional Officer, Dumka, JSPCB by his Order bearing Ref. No. 235 dated 16.01.2023 stopped the operation of the Unit with immediate effect till CTO is granted. The Member Secretary, JSPCB also issued other directions upon this Respondent and also to submit time bound report. This Respondent No. 4 submitted compliance of the directions issued by JSPCB by its Letter dated 02.02.2023. Subsequently by its Inspection Report, JSPCB on 10.03.2023 has accepted that operation of the Unit of this Respondent No. 4 remains stopped.
10. That I say and submit that it is incorrect on the part of the Applicant to state that the Project Proponent is illegally running its Unit/Works in violation of the Stoppage Order dated 16.01.2023. The Deponent with full responsibility most humbly submits that its works

S

has stopped manufacture of soap pursuant to order dated 31.01.2023.

11. That I say that the works of the Respondent No. 4 does not discharge any water as affluent in the manufacturing process. Domestic water used in the works of the Respondent flows into the Pucca Municipal Drains of Deoghar Municipal Corporation. The Respondent uses coal in its refined form namely Briquette, a Special Smokeless Fuel (SSF). In the month of September 2022, the Unit had purchased 2.070 Tonnes of briquette. Similarly, on 12.12.2022 further purchase of 1.970 Tonnes of briquette were made as would be evident from the 2 Tax Invoices.

Photocopy of Tax Invoices dated 27.09.2022 and 12.12.2022 are annexed and marked as Annexure - D Series

12. That I say and submit that the Unit of the Respondent No. 4 is about 85 years old, directions issued by JSPCB from time to time have been carried out by this Respondent.



13. That I have myself gone through and understood the contents of this affidavit.
14. That the statements made in paragraphs 1, 2, 3, 4 and 13 are true to my knowledge, those made in paragraphs 5 to 12 are true to my information derived from the records of the case and rest are submissions before this Hon'ble Tribunal.

Annexures are Photo/True copies of their respective Originals.

Sworn, signed and verified this affidavit on 06-04-23 at Ranchi.

Shiv Chauhan
06-04-23

St. No. 4666
Solemnly affirmed before me by deponent S. Chhawal Chharia
who is identified by S. K. Upadhyay A/c
I have satisfied myself by examining the deponent
the he/she understood the contents of the affidavit,
which has been read and explained before me or
which has been read and explained to him/her. The
deponent acknowledged the same to be correct.
High Court of Jharkhand, Ranchi
Dated 06/04/23
Oath Commissioner

I Know the Deponent
S. K. Upadhyay A. C. to
Mr. A. K. Mehta
Advocate
Reg. No. 10/22
06-04-23

70

List of employees of Sitaram Soap Works

SL. NO	NAME OF EMPLOYEE	DESIGNATION
1	PIYUSH LACHHIRAMKA	MANAGER
2	SHYAM MURARI SHARMA	SUPERVISOR
3	UMESH SAH	worker
4	SUDHIR YADAV	worker
5	SURJIT BANIK	worker
6	BIDYUT KUMAR SINGH	worker
7	BHOLA YADAV	worker
8	Tapan Ramani	worker
9	Ranjit tiwari	worker
10	UPENDRA MANDAL	SALES MAN
11	Sitaram Das	salesman
12	Yudhisthir Mandal	Salesman
13	RADHESHYAM KHIRHAR	DRIVER
14	KANGRESH YADAV	DRIVER
15	DEEPAK KUMAR YADAV	DRIVER
16	DHANANJAY PRASAD GUPTA	HELPER

7/20/2021
FACTORIES ACT : LICENCE PRINT

Government of Jharkhand
FACTORY INSPECTION DEPARTMENT
(Department of Labour, Employment, Training & Skill Development)

LICENCE

Under Rule 4 to 10 of the Jharkhand Factories Rule 1950 and Section 6(1) of the factories Act, 1948

Application ID - FCA21032300011

Licence No - FCA1635000007001

1. Name of the Factory: **SITARAM SOAP WORKS**
2. Licence valid up to : **31st December 2030**
3. Full Address of Factory :
- | | | | |
|--------------|-----------------|-----------------|------------------|
| Address: | C.P DROLIA ROAD | Landmark: | NEAR TEKAR STAND |
| Post Office: | DEOGHAR | Police Station: | DEOGHAR |
| Block: | DEOGHAR | District: | DEOGHAR |
| State: | JHARKHAND | PIN Code: | 814112 |
4. Name of Occupier: **OM PRAKASH CHHAWCHHARIA**
- 4a. Type of organising body: **PARTNERSHIP FIRM**
5. Maximum number of persons to be employed on any day: **50** Fee Details: 39270 only /-
6. Total installed capacity (Not Exceeding) -
- (a.) In Horse Power [Other than (b)] : **0 H.P.**
- (b.) In case of Electricity generating,
Generating and Transforming Station: - D.G.SET: **50 K.W.** Transformer: **0 K.W.**

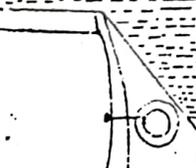
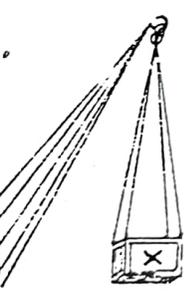
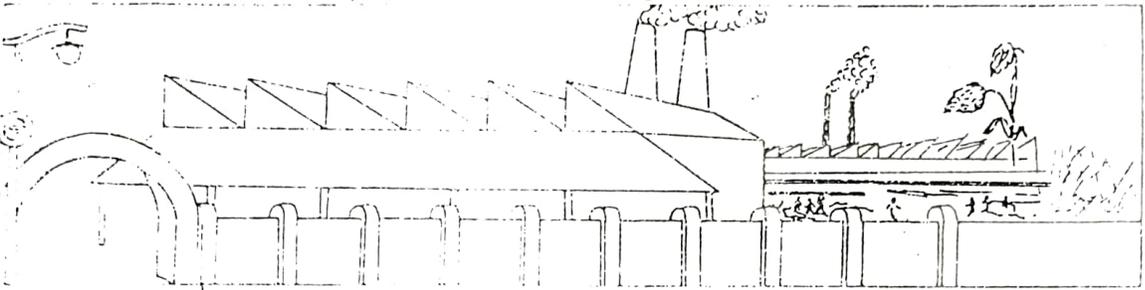
INSPECTOR OF FACTORIES

DEOGHAR

Note:

1. This licence will expire on 31st December, 2030.
2. Nature of Manufacturing process of this Licence is : SOAP(SOAP IS MANUFACTURED BY MIXING CAUSTIC SODA IN OIL IN PROPER PROPORTION AND THEN BOILING THE MIXTURE IN MS PAN TO TEMP OF MIN 75 DEGREE CELCIUS. SOAP IS COOLED FURTHER CUTTING AND STAMPING IN DONE).
3. This is a computer generated certificate, does not require any seal.
4. This certificate has been generated on the basis of the information given by the applicant and is valid for the purpose of this act only.

दुमका, दिनांक 30-11-1981



प्रमाण-पत्र
CERTIFICATE

प्रमाणित किया गया है कि मसौदा सोनी राम सोप वर्क्स, स्थापिकारने वाले/प्रदाता/उद्योगिक इकाई/संस्था (कार्यलय पता) एक सूक्ष्म/प्रौद्योगिक इकाई है जो उद्योग विभाग द्वारा नियंत्रित है। का निम्न परीक्षण/प्रक्रिया/प्रकार का है :- सामान्य - श्री अनूपजी लीडरिया एवं श्री आल्मा राम लीडरिया, एम. सो.पी. जिला रोड, एम. सो.पी. जिला रोड, एम. सो.पी. जिला रोड, एम. सो.पी. जिला रोड

This is to certify that M/s a Prop. Partner Pvt. Ltd. Pub. Ltd. concern (office address) is a small scale/Industrial unit registered with this Directorate and is allotted below mentioned registration number :-

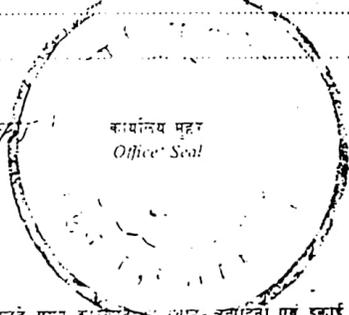
03	14	00530 (JUL 11)	एम. एम. टी. PMT	एस. एस. आई. SSI	तारीख Date 30-11-81
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इकाई का स्थान/पता
for the factory location at एम्. सो.पी. जिला रोड, एम. सो.पी. जिला रोड, एम. सो.पी. जिला रोड, एम. सो.पी. जिला रोड

निम्नलिखित उत्पादन/प्रक्रिया/प्रकार का किया गया है
for the following manufacturing/processing activity.....

① कपडा धोने का साधुन मात्र का निर्माण।

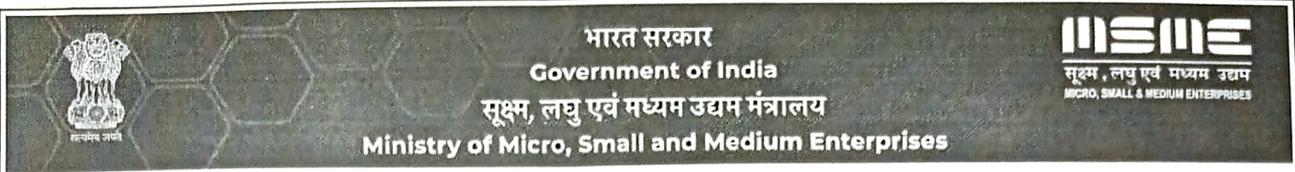
स्थान दुमका कार्यालय मुहर
Place Office Seal



महामंत्री
जिला उद्योग वेल्ड,
दुमका (सं०५०)

नाम
Name

1. प्रमाणित करने समय कार्यालय का स्थान/उत्पादन एवं इकाई के संगठन की स्थिति के लिए ही मान्य है।
This registration is valid for the factory location, products and the constitution of the unit at the time of allotment of this certificate.
2. उद्योग विकास प्रायुक्त/उद्योग निदेशक द्वारा, दुरुपयोग प्रथम/प्रनाधिकृत हस्तान्तरण दृष्टिकोण होने पर प्रमाणित स्थान या रद्द किया जा सकता है।
This registration is liable to revocation or cancellation in the event of any misuse or unauthorised diversion as determined by the I.D.C./D.I.
3. यह प्रमाणित प्रमाण-पत्र कार्यालय के मन्दिर प्रौद्योगिक इकाई में प्रमुख स्थान पर प्रदर्शित होना चाहिए।
This registration certificate should be prominently exhibited on the factory premises of the industrial unit.
4. उत्पादन प्रारम्भ होने की तिथि (जहाँ मर्यादित हो) 10-10-1937 (दश अक्टूबर उन्नीस सौ सत्तिस 52)
Date of commencement of Production (Wherever applicable.).....
5. This new number replaces the old NO. 1/11/BIHAR/1961/623 dt: 6-4-62.



UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-JH-03-0006595

NAME OF ENTERPRISE

M/S SITARAM SOAP WORKS

TYPE OF ENTERPRISE *

MICRO (Based on FY 2020-21)

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Udyog Aadhaar Memorandum	Unit(s) Name
1	JH03A0001912	Sitaram Soap Works

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	Sitco soap	Name of Premises/ Building	Sitco soap
Village/Town	deoghar	Block	sitco soap
Road/Street/Lane	C p Drolia road	City	Deoghar
State	JHARKHAND	District	DEOGHAR , Pin 814112
Mobile	9960727538	Email:	sitcosoap@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

11/07/1957

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

10/10/1937

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SN0.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	20 - Manufacture of chemicals and chemical products	2023 - Manufacture of soap and detergents, cleaning and polishing preparations, perfumes and toilet preparations	20231 - Manufacture of soap all forms	Manufacturing

DATE OF UDYAM REGISTRATION

27/09/2022

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 27/09/2022

For any assistance, you may contact:

1. District Industries Centre: DEOGHAR (JHARKHAND)

79

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2. MSME-DFO:

RANCHI (JHARKHAND)

Visit : www.msme.gov.in ; www.dcmsme.gov.in ; www.udyam.gov.in



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JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/DMK/CTO-11729319/2022/9

Dated : 2022-01-10

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2021-12-03 of Sitaram Soap works, Occupier Name :Shiv Chhawchharia for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..
2. **Documents Relied Upon:**
 - (a)The content of Consent to Operate (CTO),Ref No. JSPCB/RO/DMK/CTO-7199404/2020/36 dated 11.05.2020.
 - (b)The content of Inspection Report (I/R) Ref No. 1680 dated 15.12.2021
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Shyamganj , P S -Deoghar , District -DEOGHAR , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Revenue Survey no.- 287, Khata No.:- 3047/1964	NII	Rs. - 8,00,000/-	Washing Shop 714.86 KG/Day	31/12/2022

(A) Specific Conditions:

1. That, he(they) shall implement Rain Water Harvesting.
2. That, he(they) shall reuse all wastage cutting materials.

3. That, he(they) shall do tree plantation & maintains.
4. That, he(they) shall submit AAQR & SMR within three months.
5. That the occupier shall maintain premises neat & clean and wetting of the ground with appropriate technique.
6. That, the occupier shall keep process effluent in close-circuit and submit report.
7. That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.12.2022 with documents showing compliance of all of the above conditions.

(B) **General Conditions :**

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
-----	-----------	----------

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
-----	-----------	----------

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
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- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.
- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
- (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
- (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be, instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
- (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.

4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

KAMLAKANT
T PATHAK

Digitally signed by KAMLAKANT
PATHAK
DN: cn=JHARKHAND STATE
POLLUTION CONTROL BOARD,
postalCode=834004, st=Jharkhand,
2.5.4.20=20e3cf1b1f86521126e7f57b2
cd7d1fee0a9511c0f1c91e395c1c01
s24ae.cn=KAMLAKANT PATHAK
Date: 2022.01.10 17:25:41 +05'30'

(Kamlakant Pathak)

Regional Officer

Dated : 2022-01-10

Memo No. : JSPCB/RO/DMK/CTO-
11729319/2022/9

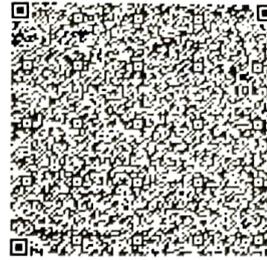
Copy to: Shiv Chhawchharia, Prop.-, M/s Sitaram Soap Works, At. C.P. Drolia Road, Deoghar/ Member Secretary, Jharkhand State Pollution Control Board, Ranchi for information and necessary action.

KAMLAKA
NT
PATHAK

Digitally signed by KAMLAKANT
PATHAK
DN: cn=JHARKHAND STATE
POLLUTION CONTROL BOARD,
postalCode=834004, st=Jharkhand,
2.5.4.20=20e3cf1b1f86521126e7f57b2
cd7d1fee0a9511c0f1c91e395c1c01
s24ae.cn=KAMLAKANT PATHAK
Date: 2022.01.10 17:28:09 +05'30'

(Kamlakant Pathak)

Regional Officer



18

IRN : e0a9a104310561992415be3b1c34ad076f0c199d3b9f9-
a4ff364fba4d0e612e1
Ack No. : 142211708197199
Ack Date : 27-Sep-22

SHREE GURU AGROTECH (P) LTD. BANDHA, BAIJNATHPUR DEOGHAR, JHARKHAND - 814112 GSTIN/UIN: 20AANCS3334B1ZW State Name : Jharkhand, Code : 20 E-Mail : shreeguruagrotech@gmail.com	Invoice No.	Dated
	22-23/TI/Sep/08	27-Sep-22
Consignee (Ship to) Sitaram Soap Works C.P. Drolia Road Deoghar 814112 Jharkhand GSTIN/UIN : 20AAMFS6751N1ZR State Name : Jharkhand, Code : 20	Delivery Note	Mode/Terms of Payment
	Reference No. & Date.	Other References
Buyer (Bill to) Sitaram Soap Works C.P. Drolia Road Deoghar 814112 Jharkhand GSTIN/UIN : 20AAMFS6751N1ZR State Name : Jharkhand, Code : 20 Place of Supply : Jharkhand	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	JH15Y/0174	Deoghar
	Terms of Delivery	
	Topay Freight to Be Paid by Buyer	

Sl No	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	Brique	4401	2,070.000 KG	13.00	KG	26,910.00
	Output CGST 2.50%			2.50	%	672.75
	Output SGST 2.50%			2.50	%	672.75
	Round Off					0.50
	Total		2,070.000 KG			₹ 28,256.00

Amount Chargeable (in words)

E. & O.E

Indian Rupees Twenty Eight Thousand Two Hundred Fifty Six Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate	Amount	Rate	Amount	
4401	26,910.00	2.50%	672.75	2.50%	672.75	1,345.50
Total	26,910.00		672.75		672.75	1,345.50

Tax Amount (in words) : Indian Rupees One Thousand Three Hundred Forty Five and Fifty paise Only

Company's Bank Details

A/c Holder's Name : Shree Guru Agrotech Pvt. Ltd.

Bank Name : State Bank of India (Cash Credit)

A/c No. : 41452072930

Branch & IFS Code : SME Deoghar & SBIN0063700

SWIFT Code :

Company's VAT TIN : 20632605967
Company's CST No. : DG 2579 (C)
Company's PAN : AANCS3334B

Declaration

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

fo: SHREE GURU AGROTECH (P) LTD.

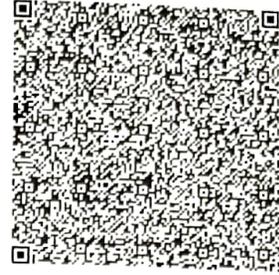
Authorised Signatory

SUBJECT TO DEOGHAR JURISDICTION

This is a Computer Generated Invoice

Tax Invoice **86**

e-Invoice



19

IRN : ed1d76f05b56c5ecb723909c4880351b5c3a964a7db9fd-a4bf2a971d749dea4f
 Ack No : 142212034640405
 Ack Date : 12-Dec-22

SHREE GURU AGROTECH (P) LTD.
 BANDHA, BAIJNATHPUR
 DEOGHAR, JHARKHAND - 814112
 GSTIN/UIN: 20AANCS3334B1ZW
 State Name : Jharkhand. Code : 20
 E-Mail : shreeguruagrotech@gmail.com
 Consignee (Ship to)

Sitaram Soap Works
 C.P. Drolia Road
 Deoghar 814112
 Jharkhand
 GSTIN/UIN : 20AAMFS6751N1ZR
 State Name : Jharkhand Code : 20
 Buyer (Bill to)

Sitaram Soap Works
 C.P. Drolia Road
 Deoghar 814112
 Jharkhand
 GSTIN/UIN : 20AAMFS6751N1ZR
 State Name : Jharkhand Code : 20
 Place of Supply : Jharkhand
 Si Description of Goods

Invoice No. **22-23/TI/Dec/002**
 Delivery Note
 Dated **12-Dec-22**
 Mode/Terms of Payment
 Reference No. & Date
 Other References
 Buyer's Order No.
 Dated
 Dispatch Doc No.
 Delivery Note Date
 Dispatched through **JH15Y/0174**
 Destination **Deoghar**
 Terms of Delivery
Topay Freight to Be Paid by Buyer

Handwritten note: 5/15

HSN/SAC	Quantity	Rate	per	Amount
4401	1,970.000 KG	13.00	KG	25,610.00

Handwritten signatures and dates:
 Pooja 10/12/22
 13/12/22

Output CGST 2.50%
 Output SGST 2.50%
 Round Off

2.50 %	640.25
2.50 %	640.25
	0.50

INWARD

SHREE GURU AGROTECH (P) LTD.
 12/12/22

Handwritten signature: Sunita
 12/12/22

Amount Chargeable (in words) **Indian Rupees Twenty Six Thousand Eight Hundred Ninety One Only**
 Total 1,970.000 KG **₹ 26,891.00**
 E. & O.E

HSN/SAC	Taxable Value		Central Tax		State Tax		Total
	Value	Rate	Amount	Rate	Amount	Tax Amount	
4401	25,610.00	2.50%	640.25	2.50%	640.25	1,280.50	1,280.50
Total	25,610.00		640.25		640.25	1,280.50	1,280.50

Tax Amount (in words) **Indian Rupees One Thousand Two Hundred Eighty and Fifty paise Only**

Company's VAT TIN : 20632605967
 Company's CST No. : DG 2579 (C)
 Company's PAN : AANCS3334B

Company's Bank Details
 A/c Holder's Name : Shree Guru Agrotech Pvt. Ltd.
 Bank Name : State Bank of India (Cash Credit)
 A/c No. : 41452072930
 Branch & IFS Code : SME Deoghar & SBIN0063700
 SWIFT Code

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

for **SHREE GURU AGROTECH (P) LTD.**

This is a Computer Generated Invoice



Authorised Signatory

VAKALATNAMA
For Respondent No. 4

THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

Original Application No. 511 / 2022

Chandrashekhar Khawade

Applicant

Vs.

State of Jharkhand & Ors.

Respondent (s)

I / we,

Shiv Chhawchharia, Son of Late Om Prakash Chhawchharia, Resident of Brij Bihari Lane, Domassi, Deoghar, PO, PS & Dist. – Deoghar, Proprietor Sita Ram Soap Works (SITCO), CP Drolia Road, Shivganga Muhalla, Near Laxmi Market, Deoghar, Jharkhand - 814112

do hereby appoint & retain the Advocates named underneath and authorize the Advocates to do any or all of the following on my / our behalf:

- to represent, act and appear for me /us;
- to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree of order passed therein;
- to sign, file, verify, present, and receive all types of documents including plaints, statements, pleadings, appeals, crossobjections, petitions, applications, revision, withdrawal, compromise or affidavits;
- to withdraw or compromise or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case;
- to deposit, draw and receive money, cheques, cash and grant receipts thereof;
- to do all other acts and things which may be necessary or expedient, in the opinion of the Advocates, to be done.

I/We do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

.....
Signatures of Person Appointing the Advocate

Shiv Chhawchharia

Proprietor

Advocate Name	Enrollment No.	Mobile No.	e-mail ID	Signature of Advocate
1. Anoop Kumar Mehta	602/84(Jharkhand)	9431175689	anoopmehta59@gmail.com	<i>Anoop Kumar Mehta</i>
2. Manish Kumar	612/18(Jharkhand)	6299081230	manish.nusrl@gmail.com	<i>Manish Kumar, Adv.</i>

Date... 06.04.2023